

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

207. IA/3384/2023 C.P. (IB)/1308(MB)2022

**IN THE MATTER OF**

JM Financial Asset Reconstruction company Limited

... Petitioner

Vs

Nitco Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Petitioner: Adv. Virgil Braganje (PH)

For the Respondent: CA Ankit Pitti (PH)

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**ORDER**

Counsel for the Respondent submits that the cost imposed vide order dated 27.02.2024 has already been deposited on 01.04.2024. Both the Counsels jointly submit that in view of the fact that the debt of the Financial Creditor have been assigned to 'Authunm Investment and Infrastructure Limited' on 20.04.2024. Thus, he deserves to be substituted in the place of Petitioner. Hence, the Counsel for the Petitioner prays for a short adjournment so as to seek appropriate instructions. In view of the request made, adjourned to **14.05.2024**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/